

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-938(PB)/2019

IN THE MATTER OF:

Sunil Maloo Applicant/petitioner
Vs.
M/s. CLC Industries Ltd. Respondent
Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

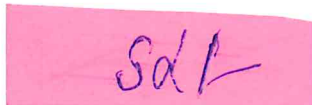
PRESENT:

For the Applicant/petitioner Mr. Jatin Sehgal, Adv.
For the Respondent(s):- Ms. Purti Marwaha & Ms. Henna George, Advocates


ORDER

Pleadings are complete.

List for arguments on 16.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)